

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

ORDERS OF THE TRIBUNAL

03.04.2009

OA No. 75/2008

Mr. P.N. Jatti, Counsel for applicant.
Mr. Gaurav Jain, Counsel for respondents.

Heard learned counsel for the parties.

Learned counsel for the applicant submits that in view of the stand taken by the respondents in their reply and more particularly orders as annexed at Annexure R/5 to Annexure R/10, whereby the case of the applicant for the grant of ACP was considered and was rejected, he wants to withdraw this OA with liberty reserved to him to file substantive OA thereby challenging the validity of these orders.

In view of what has been stated above, the applicant is permitted to withdraw this OA with liberty reserved to him to file substantive OA. It will be permissible for the respondents to raise all permissible objections in the said OA to be filed by the applicant.

Accordingly, the OA is disposed of as having been withdrawn.

(B.L. KHATRI)
MEMBER (A)

(M.L. CHAUHAN)
MEMBER (J)

AHQ